

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
WEST ZONAL BENCH : AHMEDABAD**

REGIONAL BENCH - COURT NO. 3

EXCISE Appeal No. 10254 of 2017-DB

[Arising out of Order-in-Original/Appeal No VAD-EXCUS-003-APP-95-16-17 dated 29.09.2016 passed by Commissioner of Central Excise, Customs and Service Tax-VADODARA-III(Appeal)]

VVF India Limited

141 & 143 Pandhal Udyog Nagar,
Bhimpore, Nani Daman,
DAMAN, U T OF DADRA & NAGAR HAVELI

.... Appellant

VERSUS

Commissioner of Central Excise & ST, Vapi

3rd Floor, Adarsh Dham Building, Vapi-Daman Road,
Vapi, Opp.Vapi Town Police Station,
Gujarat-396191

.... Respondent

APPEARANCE :

Shri Anand Nainawati, Shri Mrugesh G. Pandya and Shri Ishan Bhatt, Advocates for the Appellants

Shri Ajay Kumar Samota, Superintendent (AR), for the Respondent

**CORAM: HON'BLE MR. RAMESH NAIR, MEMBER (JUDICIAL)
HON'BLE MR. C.L. MAHAR, MEMBER (TECHNICAL)**

DATE OF HEARING : 14.02.2024

DATE OF DECISION: 12.06.2024

C.L. MAHAR :

Appeal disposed of. For order, see order of date in Excise Appeal No. 12759 of 2014.

**(Ramesh Nair)
Member (Judicial)**

**(C L Mahar)
Member (Technical)**

KL